

ous banks for opening branches. Such proposals are also considered by RBI on merits of each case.

RBI have also given freedom to Indian commercial banks which fulfil the following criteria for opening branches without prior approval of RBI on case to case basis :

- (1) Capital to Risk Assets Ratio (CRAR) at 8% or more.
- (2) NPA below 15% of total outstanding loans and advances.
- (3) Owned Funds above Rs. 100 crores.
- (4) Net profit for 3 consecutive years.

In such cases, the banks are advised to submit to RBI an Action Plan for one year for opening of all types of branches. Once the plan is approved by RBI, the banks can open branches.

Indian Assistance to China

4997. SHRI SATYA DEO SINGH :
SHRI PANKAJ CHOWDHARY :
DR. RAM KRISHNA KUSMARIA :

Will the Minister of FINANCE be pleased to state :

(a) whether China have sought Indian assistance for the development of their share market;

(b) whether any agreement has been reached between India and China in this regard and the time by which it is likely to be implemented; and

(c) the details of the terms and conditions of the agreements?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) According to the information furnished by securities and Exchange Board of India (SEBI), Chairman, SEBI and some officers of SEBI had met representatives of Shanghai Stock Exchange on 16.4.1997 in Beijing. During the meeting, the representatives of the Shanghai Stock Exchange evinced interest in the various reforms which have been introduced by SEBI, computerisation of Stock Exchanges in India and related developments with the objective of improving the systems in the Shanghai Stock Exchange. They were advised by SEBI to visit Stock Exchanges in India and to make an assessment as to how they could take advantage of the Indian experience of the development of the stock market. They have agreed to inform SEBI regarding the possibilities of such a visit.

(c) Does not arise in view of reply to parts (a) and (b) above.

[Translation]

Deportation of Indian Citizens

4998. SHRIMATI BHAVNABEN DEVRAJ BHAI
CHIKHALIA :
SHRIMATI PURNIMA VERMA :
Will the PRIME MINISTER be pleased to state :

(a) the number of Indian citizens deported from foreign countries during the last three years, till date;

(b) the number of Indian citizens who were in distress in those countries and have been sent back to India; and

(c) the amount of financial help provided by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

Refineries

4999. SHRIMATI SARADA TADIPARTHI : Will the PRIME MINISTER be pleased to state :

(a) the refining capacity and actual performance of the Indian Oil Corporation during the last three years;

(c) the production target set by the IOC during 1997-98; and

(c) the measures proposed to be taken to monitor closely all the projects for full capacity utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) The refining capacity and actual performance of the IOC refineries during the last three years are as under:

(Figures in thousand tonnes)

Refinery	Installed capacity	Actual Crude Processing		
		1994-95	1995-96	1996-97
Guwahati	850.0	884.2	839.2	847.9
Barauni	3300.0	2219.9	2322.8	1895.3
Gujarat	9500.0	9888.3	10166.6	10352.3
Haldia	2750.0	3257.7	3416.2	3450.4
Mathura	7500.0	8377.2	8332.2	8113.4
Digboi	500.0	536.0	559.0	476.9
(IOC total)	24400.00	25163.3	25636.4	25136.2

(b) The crude throughput target set for the year 1997-98 is as under :

Refinery	Crude through put TMT
	1
Guwahati	900
Barauni	1950
Gujarat	9800
Haldia	4100